

डा० राम मनोहर लोहिया : जवाब के बक्त ये बातें तफसील में आनी चाहिएं ।

अध्यक्ष महोदय : मैं इसको फ़ौरन कैसे ले सकता हूँ ? मैं पहले कह चुका हूँ कि मिनिस्टर साहब लेट हो गए हैं ।

डा० राम मनोहर लोहिया : ठीक है रेलगाड़ियां भी म.के पर ही चलती हैं ।

13.27½ hrs.

CRIMINAL LAW AMENDMENT
 (AMENDMENT) BILL, 1965

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): Sir, I beg to move for leave to withdraw the Bill further to amend the Criminal Law Amendment Act, 1952, which was introduced on the 3rd December, 1965.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, on a point of order, under rule 110.

It says that the member in charge of a Bill may at any stage of the Bill move for leave to withdraw the Bill on the ground—

That is to say, the Minister should state to the House on what grounds and for what reason the Bill is sought to be withdraw. That has not been done. Let him explain it.

Shri Hathi: A statement containing the reason for which the Bill is being withdrawn has been circulated to the Members on the 1st August, 1966.

Shri Sezhiyan (Perambalur): Circulation is not enough, Sir; it does not form part of the record.

Mr. Speaker: Direction 36, relating to the withdrawal and removal of Bills, reads as follows:

"When a Bill pending in Lok Sabha is sought to be withdrawn

by Government, a statement containing the reasons for which the Bill is being withdrawn shall be circulated to members by the Ministry concerned sufficiently in advance of the date on which the motion for withdrawal is sought to be made."

Shri Hari Vishnu Kamath: Then rule 110 does not apply? When it is circulated, it does not form part of the record.

Mr. Speaker: That does not form part; we can place it on the Table of the House; Members could see.

Shri Hari Vishnu Kamath: Then let it be placed on the Table of the House.

[The statement was laid on the Table. Placed in Library, See No. LT-6694/66]

Mr. Speaker: The question is:

"That leave granted to withdraw the Bill further to amend the Criminal Law Amendment Act, 1952, which was introduced on the 3rd December, 1965."

The Bill was, by leave, withdrawn.

13.29 hrs.

CRIMINAL LAW AMENDMENT
 (AMENDING) BILL, 1966*

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): Sir, I beg to move for leave to introduce a Bill further to amend the Criminal Law Amendment Act, 1952.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Criminal Law Amendment Act, 1952."

*Publishing in Gazette of India Extraordinary, Part II, Section 2, dated 8-8-1966.